

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3111
ANSWERED ON:13.12.2011
CONVERSION OF DDA FLATS
Raghavan Shri M. K.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the total monthly installments payable in respect of Delhi Development Authority (DDA) allotted flats under NPRS Scheme, 1979 have culminated in May, 2010 ;
- (b) if so, whether the Government has granted permission to convert these flats from leasehold to freehold in respect of the above flats beyond 2001 to the Power of Attorney holders ;
- (c) if so, the details thereof; and
- (d) if not, the impediments faced by the Government to take such a decision when the money due has been remitted to the DDA?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): Yes, Madam. Under NPRS-1979 scheme allotments have been made various intervals. Last allotment under this scheme was made during the year 2007 and installments are still continuing.
- (b)to(d): The proposal for conversion of hire purchase flats after payment of full cost of flat in respect of Power of Attorney holders is under consideration of this Ministry.